

20. The States Acquisition of Lands for Union Purposes (Validation) Bill, 1954.

21. The Voluntary Surrender of Salaries (Exemption from Taxation) Amendment Bill, 1953.

22. The Factories (Amendment) Bill, 1953.

23. The Minimum Wages (Amendment) Bill, 1953.

24. The Delivery of Books (Public Libraries) Bill, 1953.

25. The High Court Judges (Conditions of Service) Bill, 1952.

26. The Muslim Wakfs Bill, 1952.

27. The Salaries and Allowances of Members of Parliament Bill, 1954.

28. The Shillong (Rifle Range and Umlong) Cantonments Assimilation of Laws Bill, 1954.

29. The Himachal Pradesh and Bilaspur (New State) Bill, 1954.

#### COIR INDUSTRY RULES

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to lay on the Table, under subsection (3) of section 26 of the Coir Industry Act, 1953, a copy of the Coir Industry Rules, 1954, published in the Ministry of Commerce and Industry Notification No. S.R.O. 2226, dated the 6th July, 1954 [Placed in Library. See No. S-216/54.]

#### REPORTS re: CENTRAL SERICULTURAL RESEARCH STATION, BERTHAMPORE

Shri T. T. Krishnamachari: I beg to lay on the Table a copy each of the Reports on the working of the Central Sericultural Research Station, Berhampore, for the year 1949-50 and 1950-51. [Placed in Library. See Nos. S-217/54 and S-218/54 respectively.]

#### REPORT OF TARIFF COMMISSION RE: PROTECTION TO BICHROMATES INDUSTRY AND GOVERNMENT RESOLUTION.

Shri T. T. Krishnamachari: I beg to lay on the Table a copy each of

the following papers, under subsection (2) of section 16 of the Tariff Commission Act, 1951, namely:—

(i) Report of the Tariff Commission on the continuance of protection to the Bichromates Industry; and [Placed in Library. See No. S-219/54.]

(ii) Ministry of Commerce and Industry Resolution No. 9(1) TB/54, dated the 31st July, 1954. [Placed in Library. See No. S-220/54.]

#### REPORT ON CENTRAL SILK BOARD.

Shri T. T. Krishnamachari: I beg to lay on the Table a copy of the Report on the working of the Central Silk Board for the half year ended the 31st March, 1954. [Placed in Library. See No. S-221/54.]

#### ANNUAL REPORT OF DEVELOPMENT COUNCIL UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951

Shri T. T. Krishnamachari: I beg to lay on the Table a copy of each of the following papers, under section 7 (4) of the Industries (Development and Regulation) Act, 1951:—

(1) Annual Report of the Development Council for the Heavy Chemicals (Acids and Fertilisers) for the year ended the 31st March, 1954. [Placed in Library. See No. S-208/54.]

(2) Annual Report of the Development Council for the Internal-Combustion Engines and Power-driven Pumps for the year 1953-54. [Placed in Library. See No. S-209/54.]

(3) Annual Report of the Development Council (Bicycles) for the year 1953-54. [Placed in Library. See No. S-210/54.]

(3) The Central Excises and Salt (Amendment) Ordinance, 1954 (No. 9 of 1954). [Placed in Library. See No. S-232/54.]

**REPORT ON SMALL INDUSTRIES BY INTERNATIONAL PLANNING TEAM OF FORD FOUNDATION AND GOVERNMENT RESOLUTION**

**JOINT STATEMENT OF PRIME MINISTERS OF INDIA AND CHINA**

**Shri T. T. Krishnamachari:** I beg to lay on the Table a copy of each of the following papers:—

**Shri Anil K. Chanda:** I beg to lay on the Table a copy of the Joint Statement of Prime Ministers of India and China issued on the 28th June, 1954.

(1) Report on Small Industries in India by the International Planning Team of the Ford Foundation; and [Placed in Library. See No. S-211/54.]

**STATEMENT**

(2) Ministry of Commerce and Industry Resolution No. 53-Cot. Ind. (A) (12)/54, dated the 7th June, 1954. [Placed in Library. See No. S-212/54.]

His Excellency Chou En-lai, Prime Minister and Foreign Minister of the People's Republic of China, came to Delhi at the invitation of His Excellency Jawaharlal Nehru, Prime Minister and Foreign Minister of the Republic of India. He stayed here for three days. During this period the two Prime Ministers discussed many matters of common concern to India and China. In particular they discussed the prospects of peace in South East Asia and the developments that had taken place in the Geneva Conference in regard to Indo-China. The situation in Indo-China was of vital importance to the peace of Asia and the world and the Prime Ministers were anxious that the efforts that were being made at Geneva should succeed. They noted with satisfaction that some progress had been made in the talks at Geneva in regard to an armistice. They earnestly hoped that these efforts will meet with success in the near future and that they would result in a political settlement of the problems of that area.

**ORDINANCES PROMULGATED AFTER SIXTH SESSION**

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** I beg to lay on the Table under the provision of Article 123(2)(a) of the Constitution, a copy of each of the following ordinances promulgated by the President after the termination of the Sixth Session of the Houses of Parliament:—

(1) The Industrial Disputes (Banking Companies) Commencement of Decision Ordinance, 1954 (No. 7 of 1954). [Placed in Library. See No. S-230/54.]

2. The talks between the Prime Ministers aimed at helping, in such ways as were possible, the efforts at peaceful settlement that were being made in Geneva and elsewhere. Their main purpose was to arrive at a clearer understanding of each other's point of view in order to help in the maintenance of peace, both in co-

(2) The Indian Income-tax (Amendment) Ordinance, 1954 (No. 8 of 1954). [Placed in Library. See No. S-231/54.]